

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-306/ND/2018

In the matter of
Hitachi India (P) Ltd

....PETITIONER

Vs.

Prime Infrapark (P) Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 27.3.2018

Coram :

(Dr. Deepti Mukesh),
Hon'ble Member (Judicial)

(V.K. Subburaj)
Hon'ble Member (Tech.)

For the Petitioner /applicant : S/Sh. Narender Gupta, N.
Swaminathan, Deepak Shankar &
Ashok Kumar Singh, Advocates

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and heard. Issue notice to the Corporate Debtor as to why this petition should not be admitted.

Dasti Process allowed.

List on 24.4.2018.

— Sel —

MEMBER (TECHNICAL)

— Sel —

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit